

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC. VII-65/2005/7963/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
Smti Malaya Deb,  
Presiding officer/Member,  
MACT, Nalbari.

Dated Guwahati, the <sup>th</sup> 25 August, 2023.

Sub:- **Earned leave with station leave permission.**

Ref:- Your letter No. MACT/N/295 dtd. 21.08.2023.

Madam,

With reference to the above, I am directed to inform you that your prayer for **Earned leave for 8 days from 31.08.2023 to 07.09.2023 along with station leave permission, with the official vehicle, at own cost, for the to and fro journey from Nalbari to Guwahati from the evening of 30.08.2023 till the morning of 08.09.2023**, has been granted. Further, you have been asked to hand over charge to the District & Sessions Judge, Nalbari and in his absence to the in-charge District & Sessions Judge, Nalbari before proceeding on leave.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-65/2005/7964-7966/A, dated , 25-08-23**

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati for information.  
Copy of duly filled in leave application in prescribed format is sent herewith.
2. The District & Sessions Judge, Nalbari.
- ✓ 3. The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**